

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

O.A. NO. 90 OF 2023

IN THE MATTER OF:

Anti-Corruption & Crime-Control ForceApplicant

VERSUS

Union of India & ORS.Respondents

ACTION TAKEN REPORT ON BEHALF OF THE MCD IN THE COMPLIANCE OF THE ORDER DATED 23.11.2023 PASSED BY THIS HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH.

1. In continuation of action undertaken on 10.05.2023 & 11.05.2023, the Veterinary Services Department of Keshav Puram Zone on dated 17.05.2023 sealed two nos. of meat shops operating unauthorizedly on Railway Land at N-86, Lawrence Road Industrial Area. A letter to SHO/P.S Keshav Puram vide No. 553/DDVS/KPZ/2023 dated 17.05.2023 was subsequently sent with the request for watch & ward of sealed meat shops at above place. A copy of letter dated 17.5.2023 alongwith photographs of sealed meat shops is enclosed as **Annexure A and Annexure- B** respectively.
2. Further, a joint survey was undertaken on 14.07.2023 by the MCD, Northern Railways officials and Delhi Police, PS Keshav Puram to assess

2. the extent and no of encroachments on Railway Line at the impugned site. It was found that approx 14 nos of meat selling open to sky and 26 nos of other commercial shops were operating unauthorizedly. The enforcement action was subsequently taken on 20.07.2023 jointly by MCD-Railway Staff and Delhi Police PS Keshav Puram thereby removing all encroachments on railway line. The photographs of action are enclosed as **Annexure-C**.
3. That, thereafter a joint encroachment removal action was undertaken on 15.01.2024 by the Works/Maintenance Division-II of Keshav Puram Zone and Veterinary Services Department, Keshav Puram Zone at Shakurpur JJ Colony including the impugned site resultantly the unauthorized meat vendors at the impugned site removed their temporary encroachments on their own the photographs dated 15.01.2024 are enclosed herewith as **annexure-D**
4. That, after noticing the scale of resurfacing & sale of meat in open to sky manner by these vendors, the department intensified its enforcement action on illegal meat vendors operating from footpath of H-G Block main road of Shakurpur JJ Colony and levied a fine of Rs. 25,500/- during the Month of January 2024 and Rs. 37,500/- recently on 16.02.2024 besides 15 nos of challans issued by the department against the illegal meat vendors.
5. That it is evident the unauthorized meat vendors are habitual offenders.

6. That accordingly the SHO of concerned Police Station, Subhash Place has been requested vide letter No. 826/DDVS/KPZ/2024 dated 16.02.2024 to provide Police force for removal of these encroachments again. A copy of letter is enclosed as **Annexure-E**.
7. That simultaneously the Divisional Railway Manager, Indian Railways has also been requested vide this office letter No. 827/DDVS/KPZ/2024 dated 16.02.2024 for undertaking a joint enforcement action with MCD staff for removal of meat selling encroachments on Railways land at N-86, Lawrence Road Industrial Area. A copy of letter is enclosed as **Annexure-F**.
8. That the sale of chicken/fish meat in open at the impugned site does not fall within the purview of the Street Vendors (Protection of Livelihood & Regulation of Street Vending Act-2014). There is a separate policy for selling of meat/ fish and chicken and selling of such items is in violation to section 415 of DMC Act. The selling of these fish chicken are not within the essence of Tehbazari. That such persons selling these items can not derive any benefit from Street Vendors Act. That for selling of meat, fish and chicken, the applicant have to comply with meat shop license policy.
9. That, however, it is also submitted that as per the Policy of the Veterinary Services Department of MCD for grant/renewal of licenses of Meat shops circulated vide No. 488/ADVS-II/MCD/2023 dated 20.12.2023, there is

no provision of grant of licenses for sale of meat from open to sky sites rather as per condition number -I under Fee & Penalties of the policy at point number 4 & 5 there is provision of fine of Rs. 100/- per slaughtered poultry bird besides a fine of Rs. 2000/- for sale of fish in open/footpath respectively on vendors operating on roadside pavements with provision of seizure of their articles. Therefore, the Veterinary Services Department can not grant licenses to these unauthorizedly operating meat vendors in open at the impugned site in Shakurpur, JJ Colony. A Copy of the aforesaid policy for grant of meat shop licenses is enclosed herewith as **Annexure-G.**



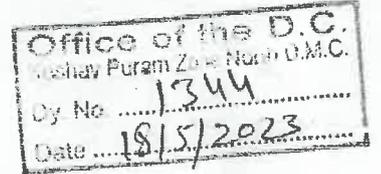
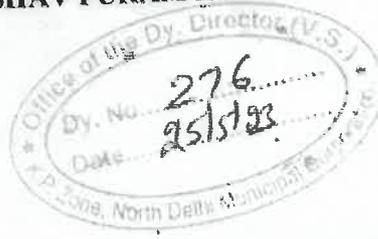
Dy. Director(VS)

MUNICIPAL CORPORATION OF DELHI
VETERINARY SERVICES DEPARTMENT
ROOM NO.15, A-1, KESHAV PURAM DELHI-110035
KESHAV PURAM ZONE

No. 553/DDVS/KPZ/2023

Date: 17.05.2023

The SHO
P.S- Keshav Puram
Delhi-110035.



Sub:- Watch & Ward of 'Seal' of meat shop sealed on dated 17.05.2023

Sir,

The Veterinary Services Department of Keshav Puram Zone sealed illegal and unauthorized meat shop operating on Public land/Govt. land at the site N-86/222, Lawrence Road Industrial Area J.J Cluster above Deepchand Bandhu underpass near railway line for violating terms & Condition of meat shop licensing policy .

The sealed meat shop details as under:-

Sr. No.	Name of Occupier	Location of Sealed Meat Shop.	Dated of Sealing
1.	Abhi Raj S/o Shri Nath	N-86, Shop/222 (Part-1) J.J Cluster above Deepchand Bandhu underpass near Lawrence Road Industrial Area Delhi	17.05.2023
2.	Abhi Raj S/o Shri Nath	N-86, Shop/222 (Part-2) J.J Cluster above Deepchand Bandhu underpass near Lawrence Road Industrial Area Delhi	17.05.2023

It is, accordingly, requested to pass instruction to the concerned Beat/Police official for keeping watch & ward of the above sealed meat shops for prevention of tempering of seal.

Your, sincerely

DC/KPZ
DD(VS)
24/5/23

Deputy Director (VS)
Keshav Puram Zone



Copy for information to :-

1. Dy. Commissioner, Keshav Puram Zone
2. Office Copy



17-May-2023 11:55:36 am
Shakurpur Delhi Division Delhi



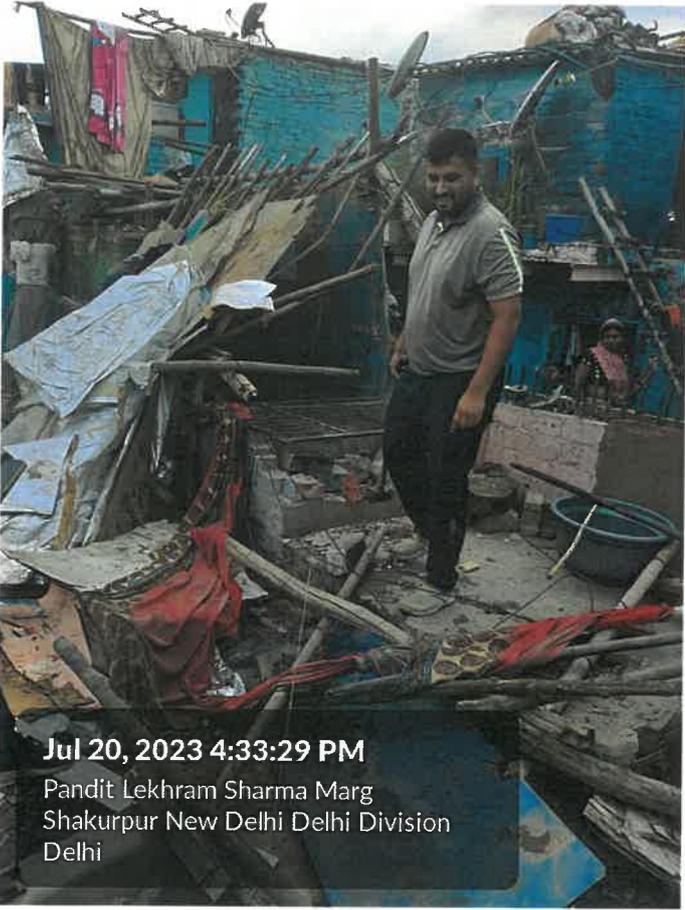
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Shakurpur Delhi Division Delhi



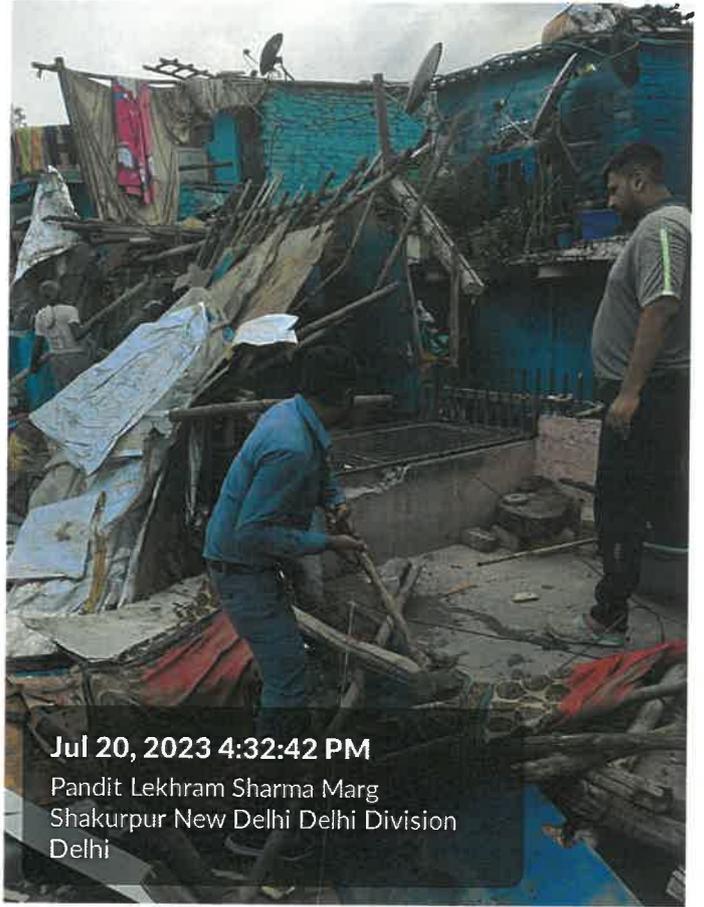
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Pandit Lekhram Sharma Marg
Shakurpur New Delhi Delhi Division
Delhi



17-May-2023 12:07:27 pm
Shakurpur Delhi Division Delhi



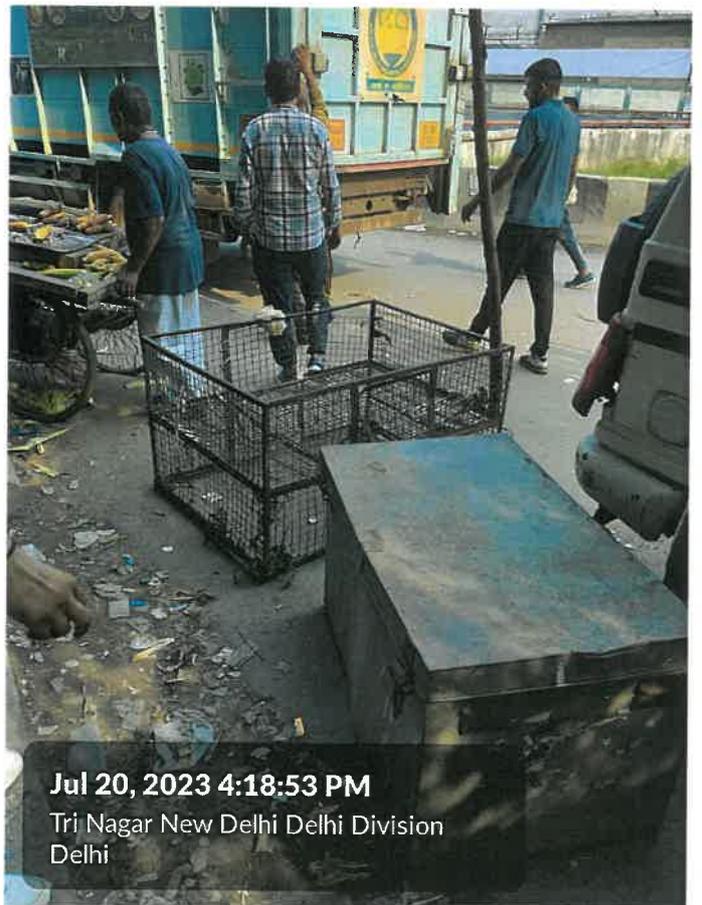
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Pandit Lekhram Sharma Marg
Shakurpur New Delhi Delhi Division
Delhi



Jul 20, 2023 4:32:42 PM
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Shakurpur New Delhi Delhi Division
Delhi



Jul 20, 2023 4:36:17 PM
Pandit Lekhram Sharma Marg
Shakurpur New Delhi Delhi Division
Delhi



Jul 20, 2023 4:18:53 PM
Tri Nagar New Delhi Delhi Division
Delhi

Action Dr. 20.7.2023 Annexure-"C"



20-Jul-2023 4:13:40 pm
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Shakurpur
New Delhi
Delhi Division
Delhi



20-Jul-2023 4:15:27 pm
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Shakurpur
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Delhi Division
Delhi



20-Jul-2023 4:10:58 pm
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Shakurpur
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Shakurpur
New Delhi
Delhi Division
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Action Pt 20.7.2023

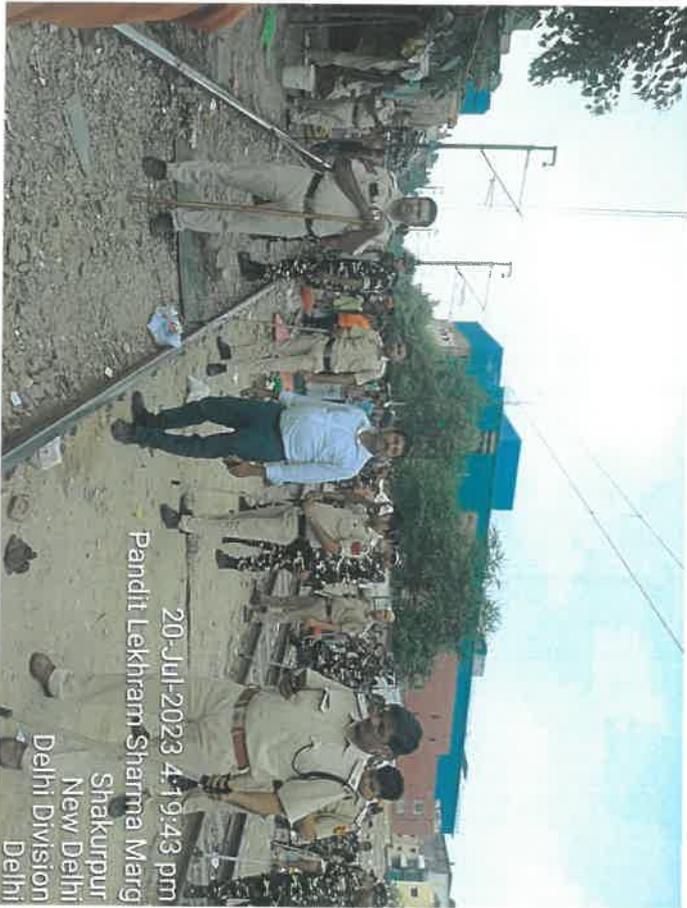
Annexure - "C"



Jul 20, 2023 5:47:48 PM



20-Jul-2023 4:16:16 pm
Pandit Lekhram Sharma Marg
Shakurpur
New Delhi
Delhi Division
Delhi



20-Jul-2023 4:19:43 pm
Pandit Lekhram Sharma Marg
Shakurpur
New Delhi
Delhi Division
Delhi

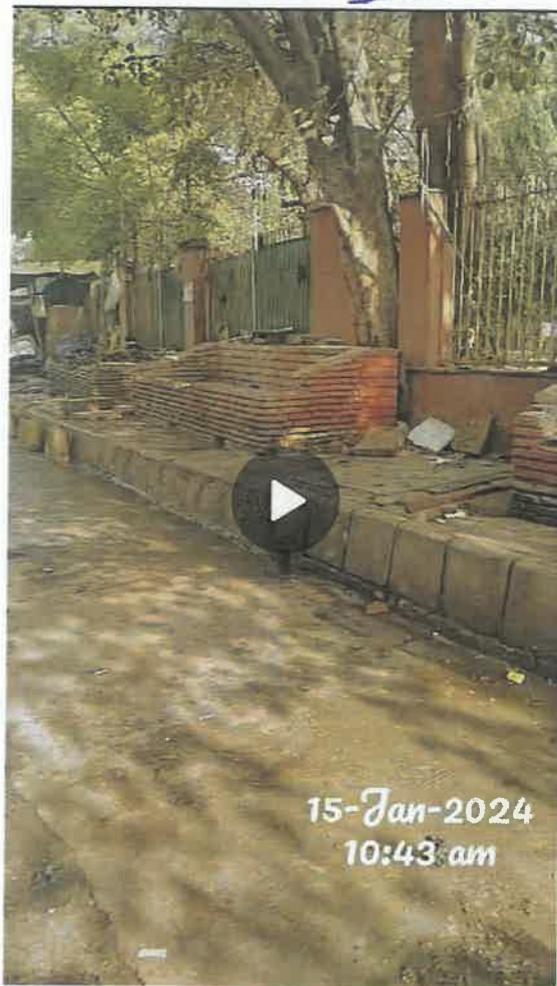


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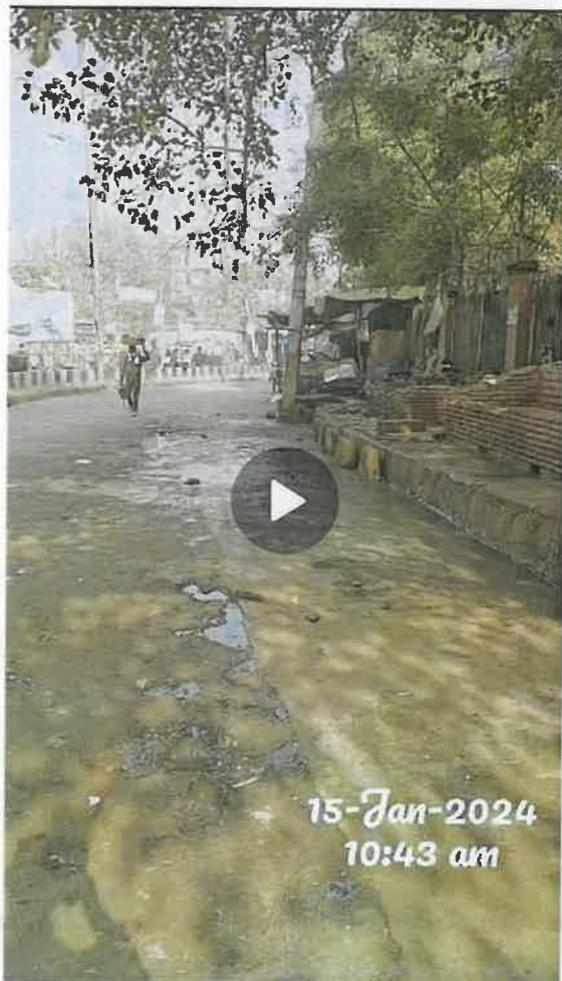
of Action
photo of 15.1.2024 Annexure - "D"



15-Jan-2024
10:43 am



15-Jan-2024
10:43 am



15-Jan-2024
10:43 am



15-Jan-2024
10:41 am

**MUNICIPAL CORPORATION OF DELHI
VETERINARY SERVICES DEPARTMENT
ROOM NO.15, A-1, KESHAV PURAM DELHI-110035
KESHAVPURAM ZONE**

Date: 16.02.2024

No.826/DDVS/KPZ/2023

To

The SHO
P.S-Subhash Place, Delhi

Subject:- Court matter in NGT OA 90/2023 Anticorruption & Crime Control Force Vs UOI & Ors- Order dated 23.11.2023 and NDOH-19.02.2024—Action against re-encroachment of Govt. Land/footpath cleared by Veterinary Services Department with the help of police in the past.

Sir,

1. This is in continuation of this office letter No. 544/DDVS/KPZ/2023 dated 12/05/2023 vide which it was requested to prevent re surfacing of the illegal meat vendors encroachments cleared by the Veterinary Services Department of MCD with the help of Police on 10.05.2023 and 11.05.2023 successively at Shakurpur JJ Colony(G-H Block main road).
2. However, it has been noticed that these illegal meat vendors are habitual offenders and have come up again even after a joint enforcement action by the department on 15.01.2024 when they removed their articles/encroachments on their own.
3. Therefore, the department has prosecuted these vendors under DMC Act-1957 again and levied a fine of Rs. 25,500/- during the month of January 2024 and Rs. 37,500/- recently on 16.02.2024.
4. Since, the matter is coming up for hearing in Hon'ble NGT on 19.02.2024, the SHO, PS Subhash Place is again requested to provide adequate Police Force for removing these encroachments. It is also requested to lodge FIRs/criminal cases against all meat vendors operating on the footpath of G-H block main road and its vicinity in Shakurpur JJ Colony.

Yours sincerely


16.02.2024
Dy. Director(VS)
Keshavpuram Zone

Copy for information to:

1. Dy. Commissioner, Keshav Puram Zone
2. Dy. Commissioner of Police(North-West District).

 Deputy Director (V.S.)
Keshav Puram Zone
Municipal Corporation of Delhi


16/02/2024
W1/KPZ

MUNICIPAL CORPORATION OF DELHI
VETERINARY SERVICES DEPARTMENT, KESHAVPURAM ZONE
ROOM NO.15, A-1, KESHAV PURAM DELHI-110035

No. 827/DDVS/KPZ/2023

Date: 16.02.2024

To

The Divisional Railway Manager (DRM)
Delhi Division-Northern Railway, DRM Office,
State Entry Road, Paharganj, Delhi-110055.
E-mail ID- drm@dli.railnet.gov.in

Subject:- Court matter in NGT OA 90/2023 Anticorruption & Crime Control Force Vs UOI
& Ors- Order dated 23.11.2023 and NDOH-19.02.2024

Sir,

1. The Hon'ble NGT in the aforesaid matter vide orders dated 23.11.2023 in the pending application regarding running of illegal meat shops/encroachments at N-86, JJ cluster and different locality of Shakurpur JJ Colony (G-H Block etc) has inter alia directed to submit an updated action taken report in the aforesaid court matter.
2. It is reiterated that, a joint survey was undertaken on 14.07.2023 by the MCD, Northern Railways officials and Delhi Police, PS Keshav Puram to assess the extent and no of encroachments on Railway Line at the impugned site. It was found that approx 14 nos of meat selling open to sky and 26 nos of other commercial shops were operating unauthorizedly. The enforcement action was subsequently taken on 20.07.2023 jointly by MCD-Railway Staff and Delhi Police PS Keshav Puram thereby removing all encroachments on railway line.
3. However, it has been noticed that these illegal meat vendors are habitual offenders and have come up again at the impugned site at Railway Line, Lawrence Road Industrial Area.
4. Since, the encroachment site/land in question belongs to the Railway Authorities under jurisdiction of Indian Railways and where the illegal sale of chicken/meat is operating through various encroachments on Railway land, a date may be fixed for joint action of concerned Railway Authorities and Veterinary Services Department, Keshavpuram Zone, MCD for removal of these encroachments made/misused by the illegal persons for sale of chicken/meat unauthorizedly and accordingly apprise the Hon'ble NGT.

Yours sincerely


16.02.2024
Dy. Director (VS)
Keshav Puram Zone

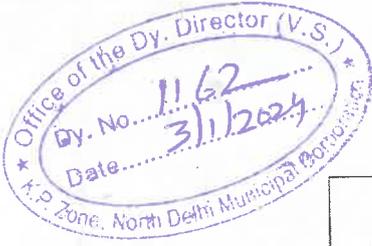
Copy for information to:-

- Dy. Commissioner/Keshav Puram Zone



Deputy Director (V.S.)
Keshav Puram Zone
Municipal Corporation of Delhi

Annexure - G



Municipal Corporation of Delhi
Department of Veterinary Services
 17th Floor, Dr. S.P.M. Civic Centre
 J.L.N. Marg, New Delhi-110002
 011-23226725

No.488/ADVS-II/MCD/2023

Dated:20.12.2023

OFFICE ORDER

The Corporation vide its Resolution No.87 dated 31.10.2023 resolved that "proposal of the Commissioner as contained in his letter No.F.33/Dir.(V.S.)/MCD/237/C&C dated 12-10-2023, approval for policy for the grant of New/Renewal of license to the Meat shops, Meat Processing, Packaging/Storage Plants/Factories/Units and registration of Platforms/Thadas allotted by the Delhi Development Authority/Government agencies for the sale of Chicken and Fish in the jurisdiction of Municipal Corporation of Delhi " is accorded.

The Policy and its annexure(Annexure-A containing the General and Technical Guidelines/SOPs) are forwarded to all concerned for further necessary action.

As above

[Signature]
 20/12/23
 Addl.Director(VS)-II

All Zonal DDs(VS)/VOs

Copy for kind information to:

1. Addl.Commissioner(Vet.)
2. Addl.Director(VS)-I
3. ADC(VS)
4. PS to Commissioner/MCD for kind information of the Commissioner

Copy to: Director(IT) with the request to please get upload the Policy and its Annexure on MCD's website.

[Handwritten notes]
 for compliance
 V/S - Ranjit Kumar Sharma
 - Bharat Bhushan
 - BC, BC

[Handwritten signature]
 31/12/2023

MUNICIPAL CORPORATION OF DELHI
VETERINARY SERVICES DEPARTMENT

SUB: - POLICY FOR THE GRANT OF NEW/RENEWAL OF LICENSE TO THE MEAT SHOPS, MEAT PROCESSING, PACKAGING/STORAGE PLANTS/ FACTORIES/UNITS AND REGISTRATION OF PLATFORMS/THADAS ALLOTTED BY THE DELHI DEVELOPMENT AUTHORITY/GOVERNMENT AGENCIES FOR THE SALE OF CHICKEN AND FISH IN THE JURISDICTION OF MUNICIPAL CORPORATION OF DELHI.

All the three erstwhile Municipal Corporations i.e. South DMC, North DMC, and East DMC had approved their own policy for the grant of license to the meat shops and meat processing plants running under their jurisdiction. Accordingly, the license to the meat shops and meat processing plants/meat storage units were being issued by the Veterinary Services Department of the respective Corporation in accordance with the terms and conditions of the policy approved by them.

The location, size and height of the meat shop and fee structure/penalties under the policy of each Corporation were different. Consequent upon the unification of the MCD it is imperative to rationalize the fee structure/penalties and other parameters especially location, size and height of the meat shop, a fresh uniform policy is required.

Further, the Delhi Development Authority and other Government agencies have allotted platforms/thadas for the sale of chicken and fish. For the monitoring, regularization/control of these platforms/thadas falling in the jurisdiction of the MCD, they are required to be registered. At present there is no policy for the registration of these platforms/thadas.

The following policy is accordingly proposed:-

Short Title

This policy would be called as "**Policy for grant of new/renewal of license to the meat shops, meat processing, packaging/storage plants/factories/units and registration of platforms/thadas allotted by the Delhi Development Authority/Government Agencies for sale of chicken and fish in the jurisdiction of Municipal Corporation of Delhi.**"

The policy shall deal with the sale of meat of Buffalo, Sheep, Goat, Pig, Poultry(Chicken) and Fish in the jurisdiction of Municipal Corporation of Delhi.


Dr. Hemant Kaushik
Additional Director (V.S.)
Municipal Corporation of Delhi

Annexure - C

Commencement:

The policy shall come into effect immediately after the issuance of the notification/office order by the Department of Veterinary Services, MCD and would be in supersession of all the previous policies.

A. MEAT SHOP**(I) Fee and Penalties**

1. The fee for grant/renewal of license to the meat shops shall be as under:-

Sl. No.	Validity period of license	Fee for grant of New License	Fee for renewal of License	Processing fee
1.	One year	Rs.07,000/-	Rs.07,000/-	Rs. 500/-
2.	Two year	Rs.12,000/-	Rs.12,000	Rs. 500/-
3.	Three year	Rs.18,000/-	Rs.18,000/-	Rs. 500/-

2. Fee for transfer of license in the name of legal heir after death of the licensee shall be Rs.5,000/- and the processing fee will be of Rs. 500/- (Total Rs.5,500/-).
3. If the meat shopkeeper does not get the license renewed within the grace period of two months i.e. by 31st May, late fee @ Rs.2000/- (Rs. Two thousand only) per month shall be charged in addition to the renewal fee.
4. If slaughtering of poultry is found outside any meat shop or in an open area/roadside pavements/without license, a fine of Rs.100/- per slaughtered/dressed poultry bird each time shall be imposed on the meat shopkeeper. In addition to the realization of fine, the articles being used for storage and dressing of poultry shall also be seized.
5. Similarly, a fine of Rs. 2000/- (Rs.Two thousand only) will also be imposed for each offence on the persons found selling the fish on the road side pavements/open areas. In addition to the realization of the fine, the articles being used for the storage and cutting of fish shall also be seized.
6. If any person is found slaughtering of animals illegally or selling the meat of the animals slaughtered illegally, a fine/composition fee @ Rs.2500/- (Rs.Two thousand five hundred only) per sheep/goat and Rs.10,000/- (Rs. Ten thousand only) per buffalo and Rs.4,000/- (Rs. Four thousand only) per buffalo calf shall be realized/recovered each time.
7. If a meat shop/premises is sealed due to any violation of the provision of this policy, an amount of Rs.20,000/- (Rs.Twenty thousand only) shall be charged as processing fee for de-sealing for the first time. If, the same meat shop is sealed subsequently on account of violation of terms and conditions of the Policy or due to any other reason whatsoever, an amount of Rs.50,000/- (Rs.Fifty thousand only) each time shall be charged for de-sealing of the meat shop from the meat shopkeeper.

Dr. Hemant Kaushik
Additional Director (V.S.)
Municipal Corporation of Delhi

8. **Provision for Increase in applicable License Fee, Processing fee, Late Fee, Fine and Penalties after every three years:** All fees and penalties mentioned in this policy shall be increased by 15% (rounded to next rupee in multiple of Rs. 10/-) of the base fee/penalties proposed in this policy, after every three financial years calculated from the date of the base year of the grant of license/last date of renewal of license, as the case may be. For example, the next increase in Meat Shop License fee and penalties will be effective from 01.04.2026, 01.04.2029, 01.04.2032 and so on.
9. If the license holder wants to stop the meat trade business at any time, the license can be surrendered by him online by depositing the processing fee of Rs.500/- and the license fee/penalty due, if any.
10. Amendments can be allowed with the approval of licensing authority for meat shop license with the prior deposition of processing fee of Rs.500/-.

(II) Location of Meat Shop in respect of religious places

1. Considering the sentiments of people visiting the religious places, following will be complied with while granting the new license to the meat shops.
- a) The minimum distance between the meat shop and a temple/mosque/Gurudwara/religious place/cremation ground/burial ground **shall not be less than 150 meters**, if measured from either side/corner/front side/back side of the meat shop. Only the temple/religious place of adequate size as mentioned in this Policy or confirmed by the Gurudwara Prabandhak Committee, Delhi/concerned managing committee, where general public regularly visits to offer their prayers would be considered as religious place for applying this condition. This restriction shall not apply in case of a temple/religious place having the size lesser than mentioned in the Policy whether or not the public visit to offer their prayers to such temple/Gurudwara/religious place.
- b) The condition of **150 meters** distance from Masjid (Mosque) will be applicable in case of pork shop only i.e. licenses to the mutton/chicken/fish and buffalo meat shops can be granted, if they are situated less than 150 meters distance from the Mosque provided that the same is permitted by the Imam/Managing Committee of the Mosque.
- c) If a person is running the meat shop without license prior to the construction of a temple/Gurudwara/mosque/religious place and applies for grant of license after construction of temple/Gurudwara/mosque/religious place, the distance as mentioned above in this policy shall be taken into consideration while considering the application for grant of license to the meat shop.

- d) The condition of distance of temple/Gurudwara/mosque/religious place from the meat shop would not be implemented in case of renewal of licenses, which have been issued before the date of approval of this policy by the corporation. In other words, if a temple/Gurudwara/religious place/mosque comes into existence after the grant of license to the meat shop, the factor of distance shall not be taken into account at the time of renewal of license of that meat shop.
2. The license for a meat shop to sell the meat of species of animals mentioned in this policy (Except of pork) can be granted if it exists in or around the premises of a Masjid provided that the applicant encloses "No Objection certificate" from the Masjid Committee or Imam of the Masjid alongwith the application form.
3. The criteria of religious place, as contained under Para No.16 (b) of the Public Notice of 2002-2003 from the Excise Commissioner, Govt. of NCT of Delhi shall be adopted, which is as follows.
"For the purposes of Clause (1) above, a religious place would imply a religious place having a pucca structure with a covered area of more than 400 square feet."
4. The distance of the religious place from the meat shops shall be measured through the public pathway/road only. The distance of the meat shops from religious place shall not be measured through the property of other owners/occupiers.

(III) Size and Height

The maximum size of the meat shop in the residential areas would be of 20 sq. meter as mentioned in the Master Plan Delhi 2021. There will be no restriction on the maximum size for meat shop in commercial areas or mixed land use notified roads.

The size of the meat shops based on the type of the meat is to be sold at the shop will be as given below: -

S.No.	Category	Description	Size	Height
1.	A	(a) Sheep & Goat(Mutton) or (b) Chicken or (c) Fish	60 Sq.ft.	9 feet
2.	B	(a) Sheep/ goat (Mutton) and Chicken or (b) Chicken and Fish or (c) Sheep/goat (Mutton) and fish	80 Sq.ft.	9 feet
3.	C	Buffalo only	100 Sq.ft.	9 feet
4.	D	Pork(Pig meat) only	60 Sq.ft.	9 feet
	E	Three species i.e., Fish, Chicken and Mutton (Sheep/Goat).	120 Sq.ft.	9 feet

DK
Dr. Hemant Kaushik
Additional Director (V.S.)
Municipal Corporation of Delhi

B. MEAT PROCESSING, PACKAGING & STORAGE PLANTS/ FACTORIES/UNITS

(I) Fee and Penalties

1. The fee for the grant/renewal of license to the meat storage unit/meat processing plant shall be as under:-

Sl. No.	Validity period of license	Fee for grant of New License	Fee for renewal of License
1.	One year	Rs.50,000/-	Rs.50,000/-
2.	Two year	Rs. 1 lakh	Rs. 1 lakh
3.	Three year	Rs. 1.5 lakh	Rs. 1.5 lakh

2. The processing fee for the grant and renewal of the license shall be Rs. 500/- (Rs. Five Hundred).
3. Fee for transfer of license in the name of legal heir after the death of the licensee shall be Rs. 5,000/- (Rs.Five thousand only) and a processing fee of Rs. 500/- (Total Rs. 5500/-) (Rs.Five thousand and five hundred only).
4. If the applicant/licensee of the meat processing plant/unit does not get his license renewed within the grace period of two months i.e. by 31st May each year, he shall pay the late fee @ Rs.5000/- (Rs.Five thousand only) w.e.f. 1st April of that year and for each subsequent month till the date of renewal.
5. If, meat storage unit/meat processing plant is sealed due to any violation of the provision of this policy, an amount of Rs. 50,000/- (Rs.Fifty thousand only) shall be charged as processing fee for de-sealing for the first time. If, the meat unit is sealed again, an amount of Rs.1,00,000/- (Rs.One lakh only) each time shall be charged as processing fee for de-sealing from the meat unit/owner.
6. **Provision for Increase in applicable License Fee, Processing fee, Late Fee, Fine and Penalties after every three years:** All fees and penalties mentioned in this policy shall be increased by 15% (rounded to the next rupee in multiple of Rs. 10/-) of the base fee/penalties proposed in this policy, after every three financial years calculated from the date of the grant of license/last date of renewal of license, as the case may be. For example, the next increase in Meat Shop License fee and penalties would be effective from 01.04.2025, 01.4.2028, 01.4.2031 and so on.

Size and Height

The license to the Meat Processing Plant for the storage of raw meat shall be granted, as per size of Meat Processing Plant/Storage of Raw meat as per the Factory Licensing and APEDA norms, in the areas declared

[Signature]
 Dr. Hemant Kaushik
 Additional Director (V.S.)
 Municipal Corporation of Delhi

commercial by the Municipal Corporation/State Government/Central Government or any other local Government body provided that the license to the Meat Storage Unit/Meat Processing Plant has also been granted by the Factory Licensing Department of MCD and minimum size should not be less than 150 sq. feet.

- (ii) Walls should be waterproof and made of nontoxic materials, crevices free, paved with impervious material up to a height of 6 feet for meat (sheep or goat or poultry or pork) and upto 6.5 feet (buffalo).
- (iii) Height of the raw meat processing hall(s) should be minimum 10 feet with air-conditioning facility.

C. REGISTRATION OF PERSONS TO SELL MEAT OF CHICKEN OR FISH ON THE DDA/GOVT. AGENCIES ALLOTTED PLATFORMS/THADAS AT DIFFERENT LOCATIONS IN THE JURISDICTION OF MCD VIZ. DABRI MOR, CHITRANJAN PARK ETC.

The registration for the sale of chicken/fish on the platforms/thada allotted by the DDA or any other Govt. agency specifically for this purpose will be done subject to the following conditions...

The conditions of age above 18 years, medical fitness and fee/penalty structure for grant/renewal of license of meat shop as mentioned in the Meat Shop License Policy will also be applicable for the registration of DDA/Govt. Agencies allotted platforms/thadas for the purpose of selling meat of either chicken or fish.

Other conditions would be as under:-

- (i) the registration of DDA/Govt. agencies allotted platforms/thadas for sale of either chicken or fish can be done in the name of allottee or holder or occupier of the thada/platform and in no way entitles the applicants for ownership of platforms/thada in any form or manner and if at any stage before or after the registration it is found that the applicant has applied with improper/false documents, the registration will be deemed cancelled immediately with legal proceeding against the applicant/vendor.
- (ii) from the allotted platform/thada either poultry (chicken) or fish is allowed to be sold.
- (iii) top of the platform/thada allotted should be covered temporarily (with metro sheets or any other firm/safe material) with height of at least 9 feet from the floor level and should not be open to sky, with arrangement for light and water etc.

there should be a number on each and every platform/thada to be given by the department after the registration is done irrespective of the DDA/Govt. Agency number given at the time of allotment.

- (v) this structure in no way should be misconstrued as a shop or covered teh bazari and does not entitle its allottee/holder/occupier of any ownership rights and this arrangement of registration of platform/chicken for sale of chicken or fish can be reviewed by the authorities as per the requirements/exigencies of the situation.
- (vi) platform/thada should have the exact size as allotted by the DDA or any other govt agency/department without any encroachment on public land.
- (vii) the chicken or fish waste, after the dressing, will have to be properly collected in a closed lid waste container by the owner without any spillage on the ground/surrounding area and ensure the disposal of the bio waste through agencies approved by the Govt.of NCT of Delhi. There should be proper channel of the platform/thada washings to the sewer nearby.
- (viii) if the vendor wants to sell the already dressed chicken he will have to keep it in cold/ice box to prevent its spoilage and will not keep it for overnight i.e. all the chicken meat or fish has to be sold/disposed off by the vendor on the same day.

The General and Technical Guidelines/SOPs are annexed herewith as Annexure-A.


20/12/23
Additional Director(VS)-II
Dr. Hemant Kaushik
Additional Director (V.S.)
Municipal Corporation of Delhi